

11. Statement No. XXV Hundred and Seventy-eighth Session, 1996
12. Statement No. XXV Hundred and Eighty-first Session, 1997
13. Statement No. XXX Hundred and Eighty-fourth Session, 1998
14. Statement No. XXIII Hundred and Eighty-fifth Session, 1998
15. Statement No. XXVIII Hundred and Eighty-sixth Session, 1999
16. Statement No. XXI Hundred and Eighty-eighth Session, 1999
17. Statement No. XXVI Hundred and Eighty-ninth Session, 2000
18. Statement No. XXIV Hundred and Ninetieth Session, 2000
19. Statement No. XXI Hundred and Ninety-first Session, 2000
20. Statement No. XX Hundred and Ninety-second Session, 2001
21. Statement No. XVII Hundred and Ninety-third Session, 2001
22. Statement No. XV Hundred and Ninety-fourth Session, 2001
23. Statement No. XIII Hundred and Ninety-fifth Session, 2002
24. Statement No. IX Hundred and Ninety-sixth Session, 2002
25. Statement No. VII Hundred and Ninety-seventh Session, 2002
26. Statement No. V Hundred and Ninety-eighth Session, 2003
27. Statement No. II Hundred and Ninety-ninth Session, 2003
28. Statement No. I Two hundredth Session, 2003-04
29. Ministry wise status note of Rajya Sabha pending assurances as on 30.6.2004. ...*(Interruptions)*... [Placed in Library. For (1) to (29) see No. L.T.676 to 704/04]
 - I. Notification of the Ministry of Communications and Information Technology
 - II. Report and Accounts (2002-2003) of the Bharat Sanchar Nigam Limited (BSNL), New Delhi and related papers

III. Report and Accounts (2002-2003) of the Centre for Development of Telematics (C-DOT), New Delhi and related papers

THE MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI DAYANIDHI MARAN): Sir, on behalf of DR. SHAKEEL AHMAD, I beg to lay on the Table --

I. A copy (in English and Hindi) of the Ministry of Communications and Information Technology Notification No. 5-4/2000-A&L (Vol.I) dated the 19th May, 2004, publishing the Telecom Regulatory Authority of India (Officers and Staff Appointment) (2nd Amendment) Regulation, 2004, under section 37 of the Telecom Authority of India Act, 1997, along with delay statement. [Placed in Library. See No. L.T.200/04]

II. (1) A copy each (in English and Hindi) of the following papers, under sub-section (1) of section 819A of the Companies Act, 1956:-

(a) Third Annual Report and Accounts of the Bharat Sanchar Nigam Limited (BSNL), New Delhi, for the year 2002-2003, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Company.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above. [Placed in Library. See No. L.T.198/04]

III. A copy each (in English and Hindi) of the following papers:-

(a) Annual Report and Accounts of the Centre for Development of Telematics (C-DOT), New Delhi, for the year 2002-2003, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Centre.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above. ...*(Interruptions)*... [Placed in Library. See No. L.T.198/04]